

पर्यटन और नागर विमानन मंत्रालय में
राज्य मंत्री (श्री अशोक भट्टल) : (क)
जो नहीं।

(ख) प्रश्न नहीं उठता।

(ग) जॉर्जी स्क्वायर तथा खजुराहो
के काफी निकट है जहाँ के लिए इंडियन
एयरलाइन्स पहले ही प्रचालन कर रही
है।

Minimum <|tialitkation for Central Governments jobs

1274. SHRI SHYAM SUNDAR MO
HAPATRA-. Will the PRIME MINISTER
be pleased to state whether Government
propose to prescribe ten plus two as the
minimum qualification for the Central
Government jobs?

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL AND
TRAINING, ADMINISTRATIVE RE-
FORMS AND PUBLIC GRIEVANCES AND
PENSION AND DEPARTMENT OF
CULTURE (SHRI K. P. SINGH DEO): There
is yet no proposal under consideration to
prescribe 10 plus 2 as the minimum
qualification for the Central Government
jobs.

Allotment of land by IAAI to private firms for Construction of Hotels/Beaiitifications

1275. SHRI BHAGATRAM MAN-
HAR: Will the PRIME MINISTER be
pleased to state:

(a) whether it is a fact that the inter-
national Airports Authority of India has
allotted land adjoining to their hotel under
construction in Bombay to the Leela Penta
Hotels for construction[beautification;

(b) if so, on what terms and conditions;

(c) whether it is also a fact that some
other firms have also requested the IAAI for
allotment of land adjoining their plot
proposed for construction of a hotel for the
same purpose;

(d) if so, what are the details thereof;

(e) whether it is a fact that the said
land is being used by unauthorised per-
sons;

(f) if so, whether any action is being taken
against them by Government; and

(g) by when the terms and conditions for
allotment of the said land will be finalised?

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (SHRI ASHOK GEHLOT): (a)
The International Airports Authority of India
has allotted land at Bombay Airport to M/s
Leela Penta Hotels for construction of a hotel
and flight kitchen, including beautification.
The allotted land is, however, not adjoining
any IAAI hotel under construction.

(b) An area of 18,000 Sq. mtrs. has been
allotted on lease for a period of 30 years and
another 11,000 Sq. mtrs. on licence basis for a
period of 5 years. The current rate of lease
rent/licence fee, is Rs 25/- per Sq mtr. per
annum. In addition, the Company is required
to pay 4 per cent of its gross turnover from the
hotel and flight kitchen. The lease rent is
subject to revision every three years.

(c) and (d) Yes, Sir. A private Company
named M/s. Anmol Properties (Pvt.) Limited
have requested for allotment of about 22,000
Sq. mtrs. of land adjoining the plot allotted to
M/s. Leela Penta Hotels for construction of a
hotel.

(e) Apart of this land is under un-
authorised occupation.

(f) Appropriate action has been initiated
to remove the encroachments.

(g) Since allotment of land for another
hotel is not being considered for the present,
the question of finalising the terms and
conditions does not arise.

Posts of Inspectors in the Directorate of Welfare for SC/ST. Delhi Administration

1276. SHRI BHAGATRAM MAN-
HAR: Will the Minister of HOME AFFAIRS
be pleased to state:

(a) whether it is a fact that for the posts of
inspectors in the Directorate of